

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:444

ANSWERED ON:24.04.2008

ACCIDENTS OF CIVILIAN PLANES

Bhagora Shri Mahavir;Chowdhury Shri Adhir Ranjan

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the details of civil plane accidents occurred in the country during the last three years;
- (b) the number of passengers killed and injured as a result thereof alongwith loss of properties, accident-wise;
- (c) the compensation/relief paid to the next kin of the victims;
- (d) whether the Government has appointed any Committee to examine the exact cause of such accidents;
- (e) if so, the details and outcome thereof; and
- (f) the steps taken by the Government to avert such accidents in future?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a) to (f):- A statement is laid on the Table of the House.

Statement referred to in the Reply to the Lok Sabha Starred Question No. 444 for 24/04/2008 regarding `Accident to Civilian Planes`.

(a),(b) and (c):- There were 12 accidents to Indian Civil Registered aircraft during the last three years. There were no fatal injuries in nine of these accidents. One fatal injury occurred in one accident to the aircraft operated by M/s. Prabhatam Aviation Pvt. Ltd. on 21.05.2007. Four fatalities each occurred in two accidents involving aircraft operated by Government of Chattisgarh on 14.07.2007 and by M/s. Joy Alukkas Traders (India) Pvt. Ltd. on 08.09.2007. Directorate General of Civil Aviation (DGCA) does not maintain record of compensation paid by the airline operators to families of the victims. As regards loss of property, the main damage occurs to the aircraft. In the above accidents, there was minor damage to the aircraft in one accident, substantial damage occurred in nine accidents and the aircraft was destroyed in two accidents.

(d) and (e):- These accidents were investigated by the Inspector of Accidents appointed as per Rule 71 of the Aircraft Rules, 1937.

(f):- To avoid air accidents, various accident prevention programmes have been initiated by Directorate General of Civil Aviation (DGCA). Safety audits, surveillance inspections etc. are carried out to find out hazards in the operations/engineering departments of the operator. Corrective action is taken to eliminate or reduce the hazards. Safety management system is being introduced with all service providers. Safety Recommendations emanating from the investigations are followed up by Directorate General of Civil Aviation for implementation by the concerned units to prevent recurrence of such accidents.